

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10314/2018

(Arising out of impugned final judgment and order dated 22-11-2018 in CRA No. 1407/2018 passed by the High Court Of Judicature At Bombay)

VIJAY VITTAL MALLYA

Petitioner(s)

VERSUS

DEPUTY DIRECTOR, DIRECTORATE OF ENFORCEMENT &amp; ANR. Respondent(s)

Date : 03-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE RAJESH BINDALFor Petitioner(s) Mr. E. C. Agrawala, AOR  
Mr. Ankur Saigal, Adv.For Respondent(s) Mr. Tushar Mehta, Solicitor General  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Kanu Agarwal, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Ankur Talwar, Adv.  
Mr. Pratyush Srivastava, Adv.Mr. Shrirang B. Varma, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Mr. Sourav Singh, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel states that the petitioner is not giving any instructions to the advocate appearing for the petitioner. In view of the statement made, the SLP is dismissed for non-prosecution.

Pending applications, if any, shall stand disposed of.

(INDU MARWAH)  
COURT MASTER (SH)(NAND KISHOR)  
COURT MASTER (NSH)